CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH, CUTTACK,

ORDER SHEET

No. Of Adjournment: 1

COURT NO.: 1 23.07.2019

O.A./260/476/2019 MAHENDRA KUMAR SAHOO

-V/S-

CSIR

ITEM NO:9

FOR APPLICANTS(S) Adv.: Mr. K. C. Kanungo

FOR RESPONDENTS(S) Adv.: Mr. A.Pradhan

Notes of The Registry	Order of The Tribunal
	Heard Ld. Counsels for the applicant and respondents.
	Ld. Counsel for the applicant submitted that the applicant has been promoted to the Post of Assistant Executive Engineer(Civil) w.e.f 18.08.2015(Annexure-A/13) issued on 25.06.2019. He has filed a representation dated 12.03.2019(Annexure-A/8) which has been forwarded by the Respondent No.4 to higher authority claiming promotion w.e.f 18.08.2013, for consideration, vide letter dated 20.04.2019 at (Annexure-A/9) and the matter is pending before the respondent no.2. Ld. Counsel for the applicant submitted that Respondent No. 4 has prepared the eligibility list vide Annexure-A/5 showing the eligibility of the applicant for promotion after three years. He further submitted that his grievance will be addressed if the OA is disposed of at this stage giving a direction to the respondents for disposal of the representation which is pending before the competent authority.
	Ld. Counsel for the respondents submitted that he does not have any instruction from the department and wants to obtain instruction in this regard.
	In view of the above, the OA is disposed of at this stage with a direction to the respondent No.2/competent authority to consider the representation dated 12.03.2019(Annexure-A/8) filed by the applicant and disposed of the same as per the provisions of law and communicate the decision by a speaking order to the applicant within a period of four months from the date of a receipt of a copy of this order. It is made that that we have expressed no opinion on the merit of the case.
	Applicant will have the liberty to send a certified copy this order with the Paper Book to concerned authority by Post within two

weeks from the date of receipt of copy of this order.

With the above observations the OA is disposed of accordingly. No order as to costs. Copy of this order be given to Ld. Counsels for both the sides.

(SWARUP KUMAR MISHRA) MEMBER (J) (GOKUL CHANDRA PATI) MEMBER (A)

pms